

IN THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)

AT CHENNAI

O.A. No. 185 of 2023 (SZ)

IN THE MATTER OF

Tribunal on its own motion Suo Motu
based on the news item published in The
Hindu, The Times of India and Dinamalar,
Chennai Edition dated 06.12.2023,
07.12.2023 and 14.12.2023, "**Illegal
construction and encroachment of water
bodies**".

...Suo Moto.

-Vs-

1. The Additional Chief Secretary to Government,
Public Work Department,
Govt. Secretariat, Fort St. George,
Chennai – 600 009. & Ors.

...Respondents.

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Dated at Chennai on this the 9th day of September 2025



Counsel for 9th Respondent

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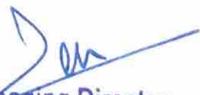
The Additional Chief Secretary,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai – 600 009 & Ors.

...Respondents.

REPORT FILED BY TWAD BOARD

I, G.S.Sameeran, S/o.Thiru.Suresh Kumar, Hindu, aged 39 years, having Office at No.31, Kamarajar Salai, Chepauk, Chennai-5, do hereby solemnly affirm and sincerely state as follows:

1. I am the Managing Director, Tamilnadu Water Supply and Drainage Board, the 9th Respondent herein. I am well conversant with the facts and circumstances of the case from the records available.


Managing Director
Tamil Nadu Water Supply and Drainage Board
Chennai – 600 005.

2. It is submitted that, the Hon'ble National Green Tribunal, Southern Zone Bench, Chennai Order dated 15.12.2023 in its Original Application No. 185 of 2023 filed as Suo Moto based on the news item published in 'The Hindu', 'The Times of India' and 'Dinamalar', Chennai Edition dated 06.12.2023, 07.12.2023 and 14.12.2023, "Illegal construction and encroachment of water bodies".

3. It is submitted that, the Tamilnadu Water Supply and Drainage Board is a statutory body constituted under the Tamil Nadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971) under the control of the Municipal Administration & Water Supply Department, Government of Tamil Nadu. The Board is entrusted with the development of Water Supply and Sewerage facilities in the State of Tamil Nadu, except Chennai Metropolitan Development Area at the directions of the Government of Tamil Nadu. The Tamilnadu Water Supply and Drainage Board further expanded its horizon of service to include Maintenance of Major Combined Water Supply Schemes (covering more than one Local Body) also into its domain.

MD Sir X
3/5


Managing Director
Tamil Nadu Water Supply and Drainage Board
Chennai - 600 005.

4. It is submitted that, the protection of water bodies and removal of encroachments in Chennai and its neighbourhood pertains to the concerned District Administrations under the provisions of the Tamil Nadu Land Encroachment Act, 1905, and the Tamil Nadu Protection of Tanks and Eviction of Encroachment Act, 2007. The Tamilnadu Water Supply and Drainage Board is not an authority to remove Illegal construction and encroachment of water bodies.

It is therefore prayed that, this Hon'ble Tribunal may be pleased to accept the above report filed by the Tamilnadu Water Supply and Drainage Board, the 9th Respondent herein and pass such other further order/orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case in the interest of Justice.

Dated at Chennai on this the 09th day of September 2025


Managing Director
Tamil Nadu Water Supply and Drainage Board
Chennai - 600 005.

Respondent No. 9

VERIFICATION

I, G.S.Sameeran, S/o.Thiru.Suresh Kumar, Hindu, aged about 39 years, the Managing Director, Tamil Nadu Water Supply and Drainage Board, the 9th Respondent herein, having Office at No.31, KamarajarSalai, Chepauk, Chennai-5, do hereby verify that the contents stated in Para Nos. 1 to 3 are true to the best of my knowledge and belief as per records.

Verified at Chennai on this the 09th day of September 2025


Managing Director
Tamil Nadu Water Supply and Drainage Board
Chennai - 600 005.

Respondent No. 9

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REPORT FILED BY THE 9th RESPONDENT

Y. Kavitha, Ms. No. 1358/2004

Counsel for 9th Respondent

Standing Counsel for TWAD Board

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